

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr) No. 231 of 2021

Chaita Bediya --- --- Petitioner
Versus
The State of Jharkhand & Ors. --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate
Mrs. J. Mazumdar, Advocate
For the State : Mr. Rajiv Ranjan, Advocate General
Mr. Kaushik Sarkhel, G.A.-V

05/06.09.2021 We have perused the report submitted in sealed cover on behalf of the State through the office of the learned Advocate General.

Learned Advocate General submits that the child has been accorded due care and protection in the Prashray Home pursuant to the protective custody granted by the CWC, Ranchi.

We are of the view that report be called for from the Child Welfare Committee, Ranchi in connection with the protective custody granted by the CWC to the minor child in CWC/RAN/745/21. We would also like the child to be examined by a Judicial Magistrate, 1st Class, preferably female. C.W.C., Ranchi in coordination with the District Legal Services Authority, Ranchi should get the child examined by a learned Judicial Magistrate, 1st Class, Ranchi by 8th September 2021. The learned Judicial Magistrate, 1st Class, Ranchi should record the statement of the minor girl in camera also regarding her physical and mental well being and in relation to grievance, if any, conveyed by the minor girl. The statement so recorded shall be kept in sealed cover and be submitted to this Court through the DLSA, Ranchi.

We make it clear that the statements so recorded shall not be in connection with any criminal investigation or criminal case but only for the purpose of having an opinion about the welfare of the child and her grievances, if any.

Let the reports be submitted in sealed cover by the CWC, Ranchi and the DLSA, Ranchi before the close of court hours on 8th September 2021 before the learned Registrar General of this Court. The reports in sealed cover be placed before this Court on Thursday i.e. 9th September 2021. Let this

order be communicated today itself through FAX and email both to CWC, Ranchi and DLSA, Ranchi as also to the office of the learned Advocate General.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Shamim/